
Act 14 of 1989

Keyword(s):
THE MUNICIPAL CORPORATION ACTS
(AMENDMENT) ACT, 1989.


[4th July, 1989.]


Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fortieth Year of the Republic of India as follows:

1. This Act may be called the Municipal Corporation Acts (Amendment) Act, 1989.

*Received the assent of the Governor on the 30th June, 1989. For Statement of Objects and Reasons, please see the Andhra Pradesh Gazette, Part-IV A, Extraordinary, dated the 15th February, 1989 at Page 10."
2. In the Hyderabad Municipal Corporation Act, 1955,—

(1) in section 147, in sub-section (1), for the expression “as if such property were land needed for a public purpose within the meaning of the Hyderabad Land Acquisition Act, 1309 F.S.H.”, the expression “in accordance with the provisions of the Land Acquisition Act, 1894 as amended from time to time as if such property were land needed for a public purpose within the meaning of the provisions of the said Act” shall be substituted.

(2) in section 387, in sub-section (1), for the words “Compensation shall be paid by the Commissioner”, the expression “Compensation in accordance with the provisions of the Land Acquisition Act, 1894 as amended from time to time, shall be paid by the Commissioner” shall be substituted.

3. In the Visakhapatnam Municipal Corporation Act, 1979, in section 7, in sub-section (1), the expression “except Chapter V, sections 380, 381, 382, 383, 384, 385, and 387 in Chapter XI and Chapter XIII thereof” shall be omitted.